

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 574 of 2019**

**IN THE MATTER OF:**

**Mr. Lagadapati Ramesh**

**...Appellant**

**Versus**

**Mrs. Ramanathan Bhuvaneshwari**

**...Respondent**

**Present:**

**For Appellant : Mr. Nikhil Jain, Advocate**

**WITH**

**Company Appeal (AT) (Insolvency) No. 592 of 2019**

**IN THE MATTER OF:**

**M/s. Commune Properties India**

**Pvt. Ltd. & Ors.**

**...Appellants**

**Versus**

**Smt. Ramanathan Bhuvaneshwari & Ors.**

**...Respondents**

**Present:**

**For Appellants : Mr. R.V. Yogesh, Advocate**

**For Respondents: Mr. Vikas Mehta and Mr. Mithun Shashank,  
Advocate for 3<sup>rd</sup> Respondent**

**Mr. Nikhil Jain, Advocate for 5<sup>th</sup> Respondent**

**O R D E R**

**08.08.2019** Learned counsel for the Appellant(s) is allowed one week time to file rejoinder-affidavit.

Post these appeals 'for Admission (After Notice)' on **21<sup>st</sup> August, 2019** on the top of the list. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

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